

13.25 hrs.

**BUSINESS ADVISORY COMMITTEE
FIFTEENTH REPORT**

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS AND
HOUSING (SHRI BHISHMA NARAIN
SINGH):** I beg to move:

"That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on the 8th April, 1981."

MR. CHAIRMAN: Motion moved:

"That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on the 8th April, 1981."

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir...

MR. CHAIRMAN: You are a member of the committee which has taken this decision.

SHRI JYOTIRMOY BOSU: I was not a party to that decision. I made certain observations and a certain appeal. That was over-ruled. So, I have to seek the protection of the House.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): This is not the practice, don't do it.

SHRI JYOTIRMOY BOSU: Let the Minister mind his own business.

MR. CHAIRMAN: Have you given in writing to the Minister concerned that you do not agree with this?

SHRI JYOTIRMOY BOSU: I do not write to the Minister; I write to the Speaker. I have given notice that I want to make certain submissions. This morning I gave the notice.

MR. CHAIRMAN: When the meeting was taking place...

SHRI JYOTIRMOY BOSU: There is no provision for giving a note of

dissent in this sort of committee. Only in Select Committees there is provision for giving a note of dissent. That is the trouble. Therefore, I seek the protection of the House.

MR. CHAIRMAN: Will you please quote the rule under which you are raising it?

SHRI JYOTIRMOY BOSU: Whenever a substantive motion is put before the House, if a Member gives in writing that he wants to make a submission, he acquires a right to speak.

MR. CHAIRMAN: Under what rule?

SHRI JYOTIRMOY BOSU: Under the rule governing debate on motions.

MR. CHAIRMAN: You have simply said you want to speak.

SHRI JYOTIRMOY BOSU: I have said that I want to make some submissions on item number so and so. If you want elaborate drafting to be done, I shall get it done.

MR. CHAIRMAN: What is your opinion?

SHRI JYOTIRMOY BOSU: Whenever a motion is put any Member can speak on that.

MR. CHAIRMAN: Rule 290 says:

"At any time after the report has been presented to the House a motion may be moved that the House agrees or agrees with amendments or disagrees with the report:

Provided that an amendment may be moved that the report be referred back to the Committee either without limitation or with reference to any particular matter:

Provided further that not more than half an hour shall be allotted for the discussion of the motion and no member shall speak for more than five minutes on such motion."

SHRI JYOTIRMOY BOSU: That is exactly where I come. Even if I do not give an amendment and I want to participate in a discussion on that motion itself and for that if I give prior intimation to the Chair, I become entitled to speak. This is my humble submission.

MR. CHAIRMAN: Some Members have moved their amendments. Let them move their amendments and then you can speak.

श्री कमला मिश्र मधुकर (मोतीहारी) :
सभापति जी, मैं प्रस्ताव करता हूँ कि निम्नलिखित विषयों पर आगामी सप्ताह में सदन में विचार किया जाए :

1. चीनी की कीमत देश में प्रायः सभी बाजारों में पिछले एक सप्ताह के अन्दर बढ़ गई है और आगे जाने की प्रवृत्ति है। इसलिए चीनी की कीमत की बढ़त को रोकने सम्बन्धी चर्चा लोक सभा में होनी चाहिये।

2. बिहार के बेगूसराय में एक दस वर्षीय घरेलू नौकर को एक कार्यपालक अभियन्ता ने गर्म लोहे की एक छड़ से दाग दिया है। उस पर कोई कार्यवाही नहीं हुई है। ऐसी अभ्यानुषंगिक कार्यवाही के रोक्थाम के लिए लोक सभा में अगले सप्ताह में चर्चा होनी चाहिये।

3. गेहूँ के लाभकारी मूल्य किसानों को नहीं मिल रहे हैं। किसानों की मांग है कि गेहूँ की कीमत 150 रुपये प्रति क्विंटल होनी चाहिये। इस बात की चर्चा सदन में होनी चाहिये।

SHRI JYOTIRMOY BOSU: What is agitating the minds of many of us and I have been highlighting it along with other friends to those sitting opposite on the Treasury benches, is the Centre's intervention in the States

affairs. Things which happened on 3rd in Calcutta and in some other areas in West Bengal were such as will make any right thinking person sit up and think what they are upto. We wanted a discussion on the Centre's intervention in the affairs of the State through their own machinery, namely, radio, railways, banks, etc.

MR. CHAIRMAN: So, your submission is that it should be included in the business?

SHRI JYOTIRMOY BOSU: Yes.

MR. CHAIRMAN: That is all right.

SHRI JYOTIRMOY BOSU: There is one more very serious thing. The Prime Minister has stated in Jammu and Kashmir "I shall dismiss a non-Congress Government in half an hour's time". These are very serious matters and democratically-minded people are very alarmed. We must discuss this thing on the floor of the House.

MR. CHAIRMAN: I shall now put the amendment, moved by Shri Madhukar, to the vote of the House.

The Amendment was put and negatived.

MR. CHAIRMAN: The question is:

"That this House do agree with the Fifteenth Report of the Business Advisory Committee presented to the House on the 8th April, 1981."

The motion was adopted.

श्री मनी राम बागड़ी (हिसार) : सभापति जी, यह कैसे हो सकता है—किसानों के मामले पर विचार करने के लिए अध्यक्ष ने धायदा किया था . . .

श्री श्रीराम नारायण सिंह : आप सब के मेम्बर उस कमेटी में हैं, जो वहाँ पर फैसला होता है, उसी को यहाँ ला कर रख देता हूँ . . .

श्री मनोराम बागड़ी : सभो पाठियों के मेम्बर थे, फिर भो गलत बात हुई है । जब सारे सदनको विश्वास दिलाया गया था तो उसको लेना चाहिए था ।

चेयरमैन साहब, यहां पर स्पोकर साहब ने सदन को विश्वास दिलाया था कि नेपाली के किसानों के साथ जो घटना घटी है उसको यहां चर्चा में लिया जाएगा । इसीलिए उस कमेटी को तलब किया गया था, उसको बुलाया गया था ।

समापति महोदय : आप इसको पहले उठाते । जब रिपोर्ट पेश हुई थी तब बोलते तो ठीक था, लेकिन अब तो वह एडाप्ट हो चुकी है ।

श्री मनोराम बागड़ी : इसमें बोलने की क्या बात है । यह तो बि-कुन नावाजिब बात है । मैं तो इसके लिए विपक्ष के लोगों को ज्यादा दोषो मानता हूं, वायदा करके फिर भो नहीं किया । मैं उनको भीष्मनारायण सिंह से ज्यादा दोषी मानता हूं ।

13.38 hrs.

MATTERS UNDER RULE 377

- (i) NEED FOR CONSTRUCTION OF THE SECOND PHASE OF THE JAKHAPURA-BANASPANI RAILWAY LINE FROM DAITARI TO BANSPANI IN ORISSA.

SHRI HARIHAR SOREN (Keonjhar): Sir, the construction of the second phase of the Jakhapura-Banspani railway line from Daitari to Banspani is very necessary for the economic development of Orissa. This rail link would facilitate the development of the mineral-based industries in the State, particularly

in the district of Keonjhar, and promote the development of Paradip Port.

Keonjhar district is predominantly inhabited by tribal people and 80 per cent of them live below the poverty line. They earn their livelihood by working in the fields and mines. The condition of the small and marginal farmers is very pitiable, due to the extensive damage caused to their crops by the severe drought, which prevailed in this district last year. This large section of the poverty-stricken and jobless people can be provided with work, if the construction of the 147 km Daitari-Banspani rail link is started. Millions of tonnes of iron ore, manganese, chromite and bauxite can be transported from the mines of this district to Paradip Port at a cheaper cost by this rail link. Apart from this, the forest and the general goods traffic would be generated, in course of time, since this line connects the most important industrial-cum-mining belt of the country with the deepest port of India, Paradip.

The Orissa Government has proposed setting up a number of industries, anticipating that this line would materialise. A sponge iron plant at Tangarani, near Keonjhar garh is under construction, and the establishment of two similar plants near Banspani rail head with the joint collaboration of I.P.I.C.C.L. and Messrs. Tata Steel Limited have been approved. All these projects are vitally linked with the extension of the rail link from Daitari to Banspani. Unless the construction of the second phase, that is, Daitari-Banspani is taken up, it will not be possible to realise the full benefits of the high grade minerals available in abundance in the Keonjhar district. Therefore, I demand that the Government of India should take immediate steps for the construction of the above railway line.